

[श्री सरजू पाण्डेय]

चर्चा करना दें तो बहुत सी चीजें दूर हो जायेंगी ।

श्री सत्य नारायण सिंह : समय होगा तो जरूर इसके लिए भी दिया जाएगा । इसको भी ध्यान देना है । लेकिन सब समय पर निर्भर करता है ।

13.22 hrs.

APPROPRIATION (RAILWAYS)
NO. 3 BILL*, 1966

The Minister of Railways (Shri S. K. Patil): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1966-67 for the purposes of Railways."

The motion was adopted.

श्री हुकम चन्द कछवाय (देवास) : गलत बयानी के बारे में कोई सूचना नहीं मिली है ।

अध्यक्ष महोदय : इस तरह से नहीं ।

श्री हुकम चन्द कछवाय : मंत्री महोदय जवाब देने के लिए तैयार हैं ।

Shri S. K. Patil: I introduce the Bill.

13.22½ hrs.

APPROPRIATION (RAILWAYS)
NO. 4 BILL*, 1966

The Minister of Railways (Shri S. K. Patil): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services for the purposes of Railways during the financial year ended on the 31st day of March, 1964, in excess of the amounts granted for those services and for that year."

The motion was adopted.

Shri S. K. Patil: I introduce the Bill.

13.23 hrs.

DEMANDS FOR SUPPLEMENTARY GRANTS (KERALA), 1966-67 AND DEMANDS FOR EXCESS GRANTS (KERALA), 1962-63 AND 1963-64—
contd.

Mr. Speaker: The House will now proceed with further discussion of the Supplementary Demands for Grants and Demands for Excess Grants in respect of Kerala.

Mr. Kachhavaia.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 18-11-66.

†Introduced with the recommendation of the President.

12.23½ hrs.

[Mr. DEPUTY-SPEAKER in the Chair].

श्री कृष्ण चन्द्र कृष्णाय (देवास) : केरल की जो आवश्यकतायें हैं उनके बारे में जो रुपये की मांग की गई है वह बहुत कम है। केरल की आवश्यकतायें बहुत ज्यादा हैं और उसको अधिक धन दिया जाना चाहिये ताकि वह अपनी आवश्यकताओं की पूर्ति कर सके। केरल की आज की स्थिति को ध्यान में रखते हुए, वहां की आवश्यकताओं को ध्यान में रखते हुए उसे और पैसा दिया जाना चाहिये। वहां पर इस समय राष्ट्रपति शासन लागू है। वहां जिस प्रकार की गरीबी है, जिस प्रकार की भूखमरी है और जिस प्रकार की तंगई और मुसीबत का सामना केरल को करना पड़ रहा है, वह किसी से छिपा हुआ नहीं है। केरल एक ऐसा एरिया है जहां पर काफी मात्रा में जड़ी बूटियां पैदा होती हैं.....कोई मंत्री उपस्थित नहीं है, हम किस को अपनी बात सुना रहे हैं।

विद्युत् मंत्रालय में उपमन्त्री (श्री ल० ना० विद्युत्) : मैं हूँ।

श्री कृष्ण चन्द्र कृष्णाय : उस एरिया में नाना प्रकार की जड़ी बूटियां पैदा होती हैं, नाना प्रकार की वनस्पतियां पैदा होती हैं जिन से अनेकों प्रकार की औषधियां बनती हैं। जब इन जड़ी बूटियों से औषधियां बनेंगी तो वहां के लोगों को काम मिलेगा, उनको अपना पालन पोषण करने का साधन मिलेगा और उनका जीवन स्तर ऊंचा उठेगा इसलिए मैं चाहता हूँ कि आज 12.23.14 लिए जितने पैसे की व्यवस्था की गई है, जितने पैसे की मांग केरल गवर्नमेंट ने की है, उससे अधिक पैसा उसको दिया जाना चाहिये।

केरल ऐसी स्टेट है जहां पर तीन और बमुद्द है। इस एरिया में मछली उद्योग पनप सकता है। मछलियां पकड़ने पर अधिकान्त लोगों का गुजारा होता है। इस उद्योग को

ठीक प्रकार से बढ़ाने की आवश्यकता है। अगर इसका विकास किया गया तो बहुत ज्यादा तादाद में लोगों को काम मिल सकता है। मैं चाहता हूँ कि इस उद्योग के अन्दर ज्यादा से ज्यादा लोगों को खपाया जाना चाहिये। आज देश के अन्दर भयंकर खाद्य समस्या मुंह बाये खड़ी है। इस खाद्य समस्या के हल में भी यह उद्योग अगर इसका विकास किया जाए तो सहायक हो सकता है। मछली उद्योग जितना ज्यादा बढ़ेगा उतना ही ज्यादा यह खाद्य समस्या को हल करने में हमारा सहायक बन सकेगा। इस काम के लिए बहुत कम पैसे की व्यवस्था की गई है। मैं चाहता हूँ कि इस में बढ़ोतरी की जाए।

केरल एक ऐसा क्षेत्र है जोकि शिक्षा की दृष्टि से भी काफी पिछड़ा हुआ है। इस क्षेत्र को ज्यादा शिक्षित बनाने के लिए अधिक पैसे की व्यवस्था की जानी चाहिये।

मुपारी उद्योग की तरफ भी वहां ध्यान दिया जाना चाहिये। यह उद्योग भी वहां काफी बढ़ा हुआ है। हमारे देश में सब से अधिक मुपारी केरल में होती है। अभी तक सरकार ने इस बात की खोज नहीं की है कि केरल के अन्दर जो मुपारी का छिलका निकलता है उसका किस प्रकार से उपयोग किया जा सकता है। इस छिलके को मिट्टी की तरह से, इस छिलके को मिट्टी समझ कर फैंक दिया जाता है। इसको कचरा समझ कर फैंक दिया जाता है। इससे रस्सियां बन सकती हैं। बाकी और चीजों से आप रस्सियां बनाते हैं लेकिन मुपारी की जो जड़ें होती हैं, जो छाल होती हैं, इसका भी अच्छे ढंग से उपयोग हो सकता है और इसका उपयोग करने की आवश्यकता है। इस और आपका ध्यान जाना चाहिये।

कृषकों के लिये भी कुछ मांगें रखी गई हैं जिनको सरकार ने मंजूर किया है और आज हम उनको पास करने जा रहे हैं। उस क्षेत्र में ज्यादातर चावल पैदा होता है। अपनी

[श्री हुकम चन्द कछवाय]

खाद्य समस्या को हल करने के लिए हम को इस ओर ध्यान देना चाहिये कि वहां चावल की उपज बढ़े। इसके लिये वहां के लोगों की आपकी सहायता करनी होगी। उनकी यदि आपने सहायता की तो वे काफी मात्रा में चावल पैदा करके आपको दे सकते हैं। आज काश्तकारों को ठीक प्रकार का बीज नहीं मिलता है, खाद नहीं मिलता है, कृषि के जो उपकरण हैं, मीजार् आदि हैं वे नहीं मिलते हैं। अगर कहीं ये चीजें मिलती भी हैं तो समय पर नहीं मिलती हैं जिसका परिणाम यह होता है कि इन का जितना उपयोग हो सकता है नहीं होता है, जितना इनसे लाभ उठाया जा सकता है, नहीं उठाया जाता है। इसलिए मैं निवेदन करता हूँ जो मांगें आप ने रखी हैं उस पर तो हमें कोई आपत्ति नहीं है लेकिन जो पैसा आपने केरल के लिए रखा है, उसको बढ़ा दें।

केरल के अन्दर राष्ट्रपति का शासन है। जिस कारण से राष्ट्रपति जी का शासन वह पर लागू हुआ है वह किसी से छिपा हुआ नहीं है। जिस प्रकार से वहां प्रजातंत्र समाप्त किया गया है वह किसी से छिपा हुआ नहीं है। राष्ट्रपति जी और हमारे द्वारा वहां के राजकाज का संचालन होता है। मैं चाहूंगा कि जितनी अधिक से अधिक सहायता आप केरल को दे सकें, देनी चाहिये। वह बिखरा हुआ इलाका है। छोटे छोटे हिस्सों में लोग रहते हैं। रेलों का भी उस इलाके में विकास नहीं हुआ है। कुछ ऐसे इलाके हैं जहां रेलों की अत्यन्त आवश्यकता है। मैं निवेदन करता हूँ कि रेल मंत्रालय पर दबाव डाल कर उन एरियाज में जहां रेलें नहीं हैं, रेल लाइन डलवाने की आप व्यवस्था करवायें। इससे वहां के लोगों को सहूलियत मिल सकेगी।

मैं आशा करता हूँ कि जो बातें मैंने आपके सामने रखी हैं, उनकी ओर मंत्री महोदय ध्यान देंगे और उचित कार्रवाई करेंगे।

श्री ल० ना० मिश्र (मन्दसौर) : कछवाय साहब ने केरल के मछली उद्योग की चर्चा की है। माननीय सदस्यों को याद होगा कि पिछली बार सप्लीमेंटरी डिमांड्स जब केरल के लिए आई थीं उस वक्त भी इसकी चर्चा हुई थी। मैं आपको बतलाना चाहता हूँ कि वहां एक फिशरीज कारपोरेशन बाहरी पूंजी के साथ स्थापित करने का विचार है। हम लोच चाहते हैं कि वहां इस उद्योग को बढ़ाया जाए और इसका एक्सपोर्ट भी बढ़ाया जाए ताकि हमें विदेशी मुद्रा प्राप्त हो।

कल शिक्षा के बारे में यहां मांग उठी थी। इसके बारे में मैं इतना ही कहना चाहता हूँ कि जिन माननीय सदस्य ने इस मांग को उठाया था वह इस वक्त तो मौजूद नहीं हैं लेकिन जितना कालेजों का विकास होना चाहिये वह हुआ है न न, विषय कालेजों में पढ़ाने की व्यवस्था हुई है। त्रिवेन्द्रम यूनिवर्सिटी कालेज में न, विषय मैथेमेटिक्स फिजिक्स, कॅमिस्ट्री चालू किये गये हैं। महाराजा कालेज में किये गये हैं। भिन्न भिन्न कालेजों का भिन्न भिन्न तरह से विकास करने के लिए कदम उठाये गये हैं।

श्री प्रकाशवीर शास्त्री (बिजनौर) : भाषा के अध्यापकों के सम्बन्ध में भी कुछ कहें। अध्यापकों के वेतनों के सम्बन्ध में भिन्न भिन्न नीति बरती जाती है। हाई कोर्ट ने भी इसके बारे में निर्णय दिया है। फिर भी शिक्षा विभाग उनको पूरा वेतन नहीं दे रहा है। उस सम्बन्ध में क्या निर्णय लिया जा रहा है।

श्री ल० ना० मिश्र : अभी तो आर्थिक संकट चल रहा है। आर्थिक संकट के रहते किसी तरह का मैं कॅमटमेंट नहीं कर सकता हूँ। हमारी सहानुभूति उनके साथ है।

श्री प्रकाशवीर शास्त्री : हाई कोर्ट का निर्णय है, उसको भी आप नहीं मानेंगे।

श्री हुकम चन्द कछवाय : सुपारी के छिलके जो फेंके जाते हैं, उसके बारे में कुछ नहीं कहा है ?

Mr. Deputy-Speaker: Some Cut Motions have been moved.

I now put them to the vote of the House.

All the Cut Motions were put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following Demands entered in the second column thereof—

Demands Nos. XXX, XL, XLV, L and LV."

The motion was adopted.

श्री हुकम चन्द कछवाय : हमारी बातों का उत्तर नहीं आया है ।

प्रत्यक्ष महोदय : दे दिया है ।

श्री हुकम चन्द कछवाय : सुपारी के छिलके जो फेंके जाते हैं उनको उ योग में लाने के लिए क्या कोई उद्योग सरकार खोलने जा रही है ? मैंने मठनी उ योग के बारे में भी कहा है । क्या उसका बढ़ावा सरकार वेगा ? इन्होंने कोई उत्तर नहीं दिया है ।

Mr. Deputy-Speaker: Order, order.

Shri Hukam Chand Kachhavalya: There is no quorum in the House.

Mr. Deputy-Speaker: The bell is being rung.

Still there is no quorum. The bell is being rung for a second time—

Now, there is quorum.

The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of the following Demands entered in the second column thereof—

Demands Nos. XVI, XVII, XIX, XXV to XXVII, XXXII, XLIII, XLV to XLVII and LV."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Kerala to make good the amounts spent during the year ended 31st day of March, 1963, in respect of the following Demands entered in the second column thereof—

Demands Nos. I, XII, XXI, XXXII, XXXIII, XXXV, XXVII, XLV and LI."

The motion was adopted.

Mr. Deputy-Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President out of the Consolidated

[Mr. Deputy-Speaker]

Fund of the State of Kerala to make good the amounts spent during the year ended 31st day of March, 1964, in respect of the following Demands entered in the second column thereof—

Demands Nos. I, X, XII, XXI, XXII, XXV, XXXVII, XLIII and XLVI.”

The motion was adopted.

[The motions for Demands for Supplementary/Excess Grants in respect of Kerala, which were adopted by the Lok Sabha, are reproduced below—Ed.]

Demands for Supplementary Grants (Kerala) For 1966-67

DEMAND NO. XXX—HARIJAN WELFARE

“That a supplementary sum not exceeding Rs. 9,00,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXX Harijan Welfare.”

DEMAND NO. XL—MISCELLANEOUS

“That a supplementary sum not exceeding Rs. 6,82,400 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XL Miscellaneous.”

DEMAND NO. XLV—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

“That a supplementary sum not exceeding Rs. 15,85,5000 be granted to the President out of the Consolidated Fund of the State of

Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLV Capital Outlay on Industrial and Economic Development.”

DEMAND NO. L—CAPITAL OUTLAY ON TRANSPORT SCHEMES

“That a supplementary sum not exceeding Rs. 1,08,500 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. L Capital Outlay on Transport Schemes.”

DEMAND NO. LV—LOANS AND ADVANCES BY THE GOVERNMENT

“That a supplementary sum not exceeding Rs. 41,00,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. LV Loans and Advances by the Government.”

DEMAND NO. XVI—UNIVERSITY EDUCATION

“That a supplementary sum not exceeding Rs. 300 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XVI University Education.”

DEMAND NO. XVII—GENERAL EDUCATION

“That a supplementary sum not exceeding Rs. 30,000 be granted

to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XVII. General Education."

DEMAND No. XIX—MEDICAL

"That a supplementary sum not exceeding Rs. 1,00,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XIX Medical."

DEMAND No. XXV—ANIMAL HUSBANDRY

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXV Animal Husbandry."

DEMAND No. XXVI—CO-OPERATION

"That a supplementary sum not exceeding Rs. 80,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXVI Co-operation."

DEMAND No. XXVII—INDUSTRIES

"That a supplementary sum not consolidated Fund of the State of Kerala to defray the charges

which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXVII Industries."

DEMAND No. XXXII—IRRIGATION

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XXXII Irrigation."

DEMAND No. XLIII—CAPITAL OUTLAY ON PUBLIC HEALTH

"That a supplementary sum not exceeding Rs. 100 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLIII Capital Outlay on Public Health."

DEMAND No. XLV—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

"That a supplementary sum not exceeding Rs. 48,11,600 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLV Capital Outlay on Industrial and Economic Development."

DEMAND No. XLVI—CAPITAL OUTLAY ON IRRIGATION

"That a supplementary sum not exceeding Rs. 30,00,000 be granted to the President out of the Consolidated Fund of the State of

Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLVI Capital Outlay on Irrigation."

the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XII Jails for the year ended the 31st day of March, 1963."

DEMAND No. XLVII—CAPITAL OUTLAY ON PUBLIC WORKS

DEMAND No. XXI—PUBLIC HEALTH ENGINEERING

"That a supplementary sum not exceeding Rs. 300 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. XLVII Capital Outlay on Public Works."

"That a sum of Rs. 35,05,960 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXI Public Health Engineering for the year ended the 31st day of March, 1963."

DEMAND No. LV—LOAN AND ADVANCES BY THE GOVERNMENT

DEMAND No. XXXII—IRRIGATION

"That a supplementary sum not exceeding Rs. 9,77,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967 in respect of Demand No. LV Loan and Advances by the Government."

"That a sum of Rs. 5,64,780 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXII Irrigation for the year ended the 31st day of March, 1963."

DEMAND No. XXXIII—PUBLIC WORKS

Demands for Excess Grants (Kerala) for 1962-63

"That a sum of Rs. 8,53,463 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXIII Public Works, for the year ended the 31st day of March, 1963."

DEMAND No. I—AGRICULTURAL INCOME TAX AND SALES TAX

DEMAND No. XXV—TRANSPORT SCHEMES

"That a sum of Rs. 65,421 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. I Agricultural Income Tax and Sales Tax for the year ended the 31st day of March, 1963."

"That a sum of Rs. 1,27,768 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXV Transport Scheme for the year ended the 31st day of March, 1963."

DEMAND No. XII—JAILS

"That a sum of Rs. 1,39,707 be granted to the President out of

DEMAND No. XXXVII—PENSIONS

"That a sum of Rs. 5,98,191 be granted to the President out of

the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXXVII Pensions for the year ended the 31st day of March, 1963."

DEMAND NO. XLV—CAPITAL OUTLAY ON IRRIGATION

"That a sum of Rs. 67,73,571 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XLV Capital Outlay on Irrigation for the year ended the 31st day of March, 1963."

DEMAND NO. LI—COMMUTED VALUE OF PENSIONS

"That a sum of Rs. 76,183 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. LI Commuted Value of Pensions for the year ended the 31st day of March, 1963."

Demands for Excess Grants (Kerala) for 1963-64

DEMAND NO. I—AGRICULTURE INCOME TAX AND SALES TAX

"That a sum of Rs. 1,03,865 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. I Agriculture Income Tax and Sales Tax for the year ended the 31st day of March, 1964."

DEMAND NO. X—DISTRICT ADMINISTRATION AND MISCELLANEOUS

"That a sum of Rs. 39,835 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of

Demand No. X District Administration and Miscellaneous for the year ended the 31st day of March, 1964."

DEMAND NO. XII—JAILS

"That a sum of Rs. 1,36,409 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XII Jails for the year ended the 31st day of March, 1964."

DEMAND NO. XXI—PUBLIC HEALTH ENGINEERING

"That a sum of Rs. 28,75,184 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXI Public Health Engineering for the year ended the 31st day of March, 1964."

DEMAND NO. XXII—AGRICULTURE

"That a sum of Rs. 2,01,844 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXII Agriculture for the year ended the 31st day of March, 1964."

DEMAND NO. XXV—ANIMAL HUSBANDRY

"That a sum of Rs. 1,00,502 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XXV Animal Husbandry for the year ended the 31st day of March, 1964."

DEMAND NO. XXXVII—PENSIONS

"That a sum of Rs. 31,23,600 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of

Demand No. XXXVII Pensions for the year ended the 31st day of March, 1964."

DEMAND No. XLIII—CAPITAL OUTLAY AND PUBLIC HEALTH

"That a sum of Rs. 19,60,020 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XLII Capital Outlay on Public Health for the year ended the 31st day of March, 1964."

DEMAND No. XLVI—CAPITAL OUTLAY ON IRRIGATION

"That a sum of Rs. 1,07,59,877 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Demand No. XLVI Capital Outlay on Irrigation for the year ended the 31st day of March, 1964."

13.36 hours.

DEMANDS* FOR SUPPLEMENTARY GRANTS (GENERAL), 1966-67

and

DEMANDS FOR EXCESS GRANTS (GENERAL), 1963-64

Mr. Deputy-Speaker: The House will now take up discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1966-67 and the Demands for Excess Grants in respect of the Budget (General) for 1963-64. Both these sets of Demands will be taken up together.

- (i) *Demands for Supplementary Grants (General) for 1966-67*

DEMAND No. 2.—FOREIGN TRADE

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 24,00,00,000 be granted to the President to defray

the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 2 Foreign Trade".

DEMAND No. 16.—EXTERNAL AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 67,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 16 External Affairs."

DEMAND No. 41—MINISTRY OF HEALTH AND FAMILY PLANNING

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 5,60,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 41 Ministry of Health and Family Planning."

DEMAND No. 52—DELHI

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 5,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1967, in respect of Demand No. 52 Delhi."

DEMAND No. 52-A—CHANDIGARH

Mr. Deputy-Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1,67,25,000 be

*Moved with the recommendation of the President.